

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

Appeal No. 296/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018.**

**NAME OF THE COMPANY: Pr. Commissioner of Income Tax, Delhi-6 Vs. ROC in the matter of M/s Naji Aerotecncs Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252(1) & 252(3)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Appellant: Counsel for the Appellant**

**For the Respondent: None**

**ORDER**

Vide order dated 10<sup>th</sup> January, 2018, the statement of Mr. Manish Raj, Company Prosecutor, ROC had been recorded that he would be filing his no objection during the course of the day. The same is however not before us.

Re-notify this case for further consideration on 22<sup>nd</sup> January, 2018.

*Sd-*

**(Deepa Krishan)**  
**Member (T)**

*Sd-*

**(Ina Malhotra)**  
**Member (J)**